

The sanctioned strength of specialists/doctors at AIIMS Trauma Centre is 119 out of which 30 posts are lying vacant at present. Permission has recently been accorded for filling up of the vacant faculty posts on contract basis till regular appointments are made.

Cadre review in IRS

*33. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of FINANCE be pleased to state:

- (a) the stage at which the proposals of cadre reviews for the IRS (IT) and IRS (C&CE) are pending;
- (b) whether Government had asked all organized services to undertake cadre reviews within one year of the notification of Sixth Central Pay Commission awards; and
- (c) whether there has been a delay in respect of the cadre review in IRS (IT) and IRS (C&CE)?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): (a) The proposal for cadre review of Indian Revenue Service (Customs & Central Excise) is in the final stages of formulation in the Directorate General of Human Resource Development of the Central Board of Excise and Customs (CBEC).

The proposal for cadre review of Indian Revenue Service (Income Tax) has been prepared by the Central Board of Direct Taxes, Department of Revenue.

(b) The Department of Personnel and Training, issued instructions in September, 2008 and directed all Cadre Controlling Authorities under the Government of India to submit cadre review proposals so that cadre review in respect of the services under their control is carried out within a year of the notification of the Sixth Pay Commission awards.

- (c) There has been some delay in the Cadre Review of IRS (IT) and IRS (C&CE).

Gradation of hospitals

*34. DR. JANARDHAN WAGHMARE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether Government proposes grading of the hospitals (A, B, C, D), both public and private, taking into consideration the facilities and specialization, in order to fix the range of hospital charges;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) to (c)
The Central Government has introduced in Parliament, the Clinical Establishments (Registration & Regulation) Bill, 2010. This Bill *inter-alia* provides for a National Council of clinical establishments which would determine minimum standards for the registration of clinical establishments. The Bill also has a provision for classification and categorization of clinical establishments.

Emission of radiation by cell phone towers

*35. SHRIMATI BRINDA KARAT: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that the health of people is affected due to the radiation emitted from the cell phone towers; and

(b) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) and (b) There are no conclusive data available so far on this issue. The review of literature does not establish conclusive evidence on the safety or risk of radio frequency radiation (RFR) but growing body of scientific evidences indicate towards the bio-effects and adverse health effects of RFR which may be possible.

The Ministry of Health and Family Welfare had constituted a Committee in 2006 to examine the issue of health hazard due to radiations from mobile phone base stations. The Committee opined that overall there is not enough evidence to show direct health hazard of radio frequency exposure from mobile base stations.

Restructuring of SGSY

*36. SHRI NAND KUMAR SAI: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether Government proposes to restructure the existing Centrally sponsored scheme 'Swarnjayanti Gram Swarozgar Yojana' (SGSY);

(b) if so, the details thereof and the reasons therefor;

(c) the objectives of the new scheme;